67

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 06 OF 2023

IN THE MATTER OF:

Priyank Karnatak. .....Applicant

Versus

State of Uttarakhand. ... Respondent

REPORT BY WAY OF AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE, CHAMOLI, UTTARAKHAND IN COMPLIANCE OF ORDER DATED 06.11.2023 PASSED BY THIS HON'BLE TRIBUNAL IN THE ABOVEMENTIONED MATTER

P A P E R - B O O K

I N D E X

Srl	Particulars	Pages
1.	Report by way of Affidavit on behalf of District Magistrate, Chamoli, Uttarakhand in compliance of order dated 06.11.2023 passed by this Hon'ble Tribunal in the abovementioned matter	
2.	ANNEXURE-1: A true copy of the order dt.06.11.2023 passed by this Hon'ble Tribunal.	
3.	ANNEXURE-2: A true photocopy copy of Test report dated 25.08.2023	
4.	ANNEXURE-3:A true photocopy of the letter dt.20.11.2023	

Filed by:

Rahul Verma

[RAHUL VERMA]
Additional Advocate General for State of Uttarakhand / Respondent
137, Tower No.10, Supreme Enclave,
Mayur Vihar Phase-I,Delhi-110091
Mobile No. 9717706032
Email- advrahulverma9999@gmail.com

63

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 06 OF 2023

IN THE MATTER OF:
Priyank Karnatak. .....Applicant

Versus

State of Uttarakhand. ... Respondent

REPORT BY WAY OF AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE, CHAMOLI, UTTARAKHAND IN COMPLIANCE OF ORDER DATED 06.11.2023 PASSED BY THIS HON'BLE TRIBUNAL IN THE ABOVEMENTIONED MATTER

I, Abhinav Shah S/o Shri Hazari Lal Shah aged about 31 years, presently posted as District Magistrate, Chamoli, (Incharge) District Chamoli, Uttarakhand , do hereby solemnly affirm on oath and state as under:

1. That in my abovementioned official capacity, I am acquainted with the facts and circumstances of the present matter, and I am fully competent to file present Report by way of Affidavit on behalf of District Magistrate, Chamoli, Uttarakhand.

2. That the grievance of the abovementioned applicant is that though a Sewage Treatment Plant has been installed at Badrinath for treatment of sewage but it is not being run properly and untreated sewage is directly being discharged in river

Alaknanda which forms part of River Ganga and thereby entire Ganga river is being polluted.

3. That this Hon'ble Tribunal vide its order dated 06.11.2023was pleased to pass the following order:-

"1. The issue involved in the OA is in respect of improper functioning of the Sewage Treatment Plants (STPs) at Badrinath.

2. Earlier the joint Committee constituted by the order dated 21.02.2023 had submitted the report on 22.04.2023 and the Tribunal after considering the report on 20.07.2023 had accepted the prayer of the Counsel for State PCB for grant of time to complete and take remedial action.

3. The State PCB was also directed to issue notice to the violators and to calculate the environmental compensation as per law and respondents were directed to take remedial measures and complete sewer line and ensure the operation of STP within a time frame and PCB was required to provide performance data on three established STPs.

NOTARY
D S Rawat
Govt. Gopeshwar
Reg No 08/11/2003
GOVT OF UTTARAKHAND

Abhinav

4. After the previous order, one report, at the instance of the Chief Development Officer, Chamoli has been placed on record. No report has been filed either by the State PCB or District Magistrate, Chamoli, who were the nodal agency for coordination and compliance in the joint Committee.

5. Learned Counsel appearing for State PCB seeks further short time to file the report.

6. In the circumstances of the case, we allow the prayer and grant one week time to Uttarakhand State PCB to file the report in terms of previous direction and also is respect of performance of STPs particularly on compliance of treated effluents with fecal coliforms as treated water is being discharged into river Alaknanda, subject to deposit of cost of Rs. 10,000/- with the separate Cost Fund, which has been created in the State PCB. Let the cost be deposited within a period of one week.

....."

A copy of the order dated 06.11.2023 is annexed hereto and marked as ANNEXURE-1.

Abhinav

NOTARY
D. S. Rawat
Area- Gopeshwar
Reg No 08/11/2003
GOVT. OF UTTARAKHAND
2024

4. That it is respectfully submitted that in compliance of the directions passed by this Hon'ble Tribunal, the following compliance has been done, and is being submitted for kind consideration of this Hon'ble Tribunal:-

5. That there are 03 (three) following S.T.Ps.which have been established in Shri Badrinath Dham and being run and maintained by Uttarakhand Jal Sansthan through M/s Aastha Enviro Engineers Pvt. Ltd., Plot no.543 Y Place City II Sec. 37, District Gurgaon, Haryana:-

Srl. No.	Name and Capacity of S.T.P.	Beneficiary area	Number of sewer connections given
1.	1.00 M.L.D. Near Bamni Bridge	Mana Taxi Stand, Devlok Area, Nagar Panchayat Area and I.S.B.T. area	127 domestic 124 None-domestic
2.	0.26M.L.D. Near Bamni Village Near Khak Chowk	Whole area from Bamni	46 domestic

NOTARY
D. S. Rawat
Area- Gopeshwar
Reg No 08/11/2003

		Village to Main Temple	07None-domestic
3.	0.01 M.L.D. Near Shri Badrinath Dham temple	Sulabh Shauchalaya (presently damaged)	01 None-domestic

6. That there are total 305 Sewer connections (including domestic & none-domestic) which are connected with all three S.T.Ps. established in Shri Badrinath Dham. The movement of the tourists and other people is stopped due to closing of Shri Badrinath Dham by putting barrier at Hanuman Chatti, during this period no person i.e. general public or tourists can stay in Shri Badrinath Dham area. During said period the S.T.Ps. don't operated due to the fact that no tourist or people stays in Shri Badrinath Dham at that time. The concerned firm starts operation of the S.T.Ps. 10 days before from the date of opening of the gate of Shri Badrinath Dham.

7. That the tourism activities stops between from December to April due to closure of Shri Badrinath Dham, and the use of S.T.Ps. is not done between this period.

NOTARY
D. S. Rawat
Area- Gopeshwar
Reg No 08/11/2003
GOVT OF UTTARAKHAND

I. The repair work of damaged lines has already been completed for 1.00 M.L.D. capacity S.T.P., situated near Bamni Bridge and operation has been started before opening of Gate of Shri Badrinath Dham, and the same is working properly and treating the sewer in accordance with the standards.

II. The 0.26 M.L.D. capacity S.T.P. is situated near Bamni village on the western side of Shri Badrinath Dham and the sewer of market area is connected with the same. The connections connected with the same are not used in the period of closing of Shri Badrinath Dham. It is mentioned in the report of joint inspection committee about the damage of sewer lines,that the said fact is of the period at the time of closure of Shri Badrinath Dham, and the same were damaged due to construction work of master plan. During that period the sewer was not flowing and the repairing work of the pipe lines has been completed by the P.I.U. Public Works Department and after opening of the gate of Shri Badrinath Dham, the sewer is going to the S.T.P. and after treatment of said sewer, the treated discharged water

Abhinav

NOTARY
D. S. Rawat
Area- Gopeshwar
Reg No 08/11/2008

is discharged into Alaknanda river and presently the S.T.Ps. are working properly in accordance with the prescribed standards.

Presently the operation of the S.T.P. situated in Shri Badrinath Dham is being operated by concerned firm in accordance with rules for the period from opening of Shri Badrinath Dham to closing of Shri Badrinath Dham, and the treated sewer is only discharge in Alaknanda river during that period. The repairing work of sewer lines was immediately completed by P.I.U., Public Works Department, which were damaged during the work of master plan of Shri Badrinath Dham. The testing lab is also established for testing the samples of S.T.Ps. under Shri Badrinath Dham, and from time to time the samples of sewer is tested, and any type of untreated sewer is not discharged in Alaknanda river and the operation of the above S.T.Ps. is being done in accordance with the prescribed standards. The Test report dated 25.08.2023 of the samples is annexed hereto and marked as ANNEXURE -2.

Abhinav

NOTARY
D. S. Rawat
Reg No 08/11/2003

75

III. The 0.01 M.L.D. capacity S.T.P. which is situated near Jhoola Bridge, and at left side of Alaknanda river, the public toilet sewer line was connected with the same, the same is completely demolished by the P.I.U due to the work of Master plan of Shri Badrinath Dham, therefore, the same is not operating presently.

8. That the following steps are being done at Shri Badrinath Dham area for solid waste management:-

I. Collection of garbage:- That there are 04 wards in Nagar Panchayat, Badrinath Dham i.e. Badrikashram, Narpuri, Naigni and Sheshnetra and collection of the garbage is being done from door to door and the none-biodegradable and biodegradable is being separated through the garbage vehicles and environment friends under the solid waste management.

II. User Charges- The income of Rs.4,59,910.00 (Rupees four lakhs sixty nine thousand nine hundred and ten) has been

Abhinav

6/1/2024

NOTARY
D. S. [illegible]
Advocate Gopeshwar
Reg No 08/11/2003
GOVT. OF UTTARAKHAND

collected by the Nagar Panchayat, Badrinath from the houses/ establishment regarding door to door collection of garbage.

III. Transportation of Garbage:- That the collection of garbage is being done by the Nagar Panchayat, from door to door, by the garbage vehicles and environment friends and after collection of garbage, the same is being transported to trenching ground of Nagar Panchayat, thereafter, the wet garbage is being compost through compost pits, and dry garbage is compact through compactor.

IV. The disposal of garbage:- The dry garbage is being disposed after separating and compacting, and thereafter it is being sold for re-cycle out of the generated garbage in the Nagar Panchayat. The Nagar Panchayat earned Rs.7,69,447.00 (Rupees seven lakhs sixty nine thousand four hundred and forty seven) by selling of 98.30 tons dry garbage during last years and year 2023-2024. The wet garbage being composted through compost pits. The

Abhinav

construction of trenching ground has already been completed under the solid waste management.

V. Publicity/ public participation :- The collection of garbage is being done under the "Swachhta Abhiyan"/ cleanliness campaign by the Nagar Panchayat Badrinath from time to time, and under the said campaign, the painting competition, public awareness program, wall painting and publicity through newspapers, hoardings, and by installing loudspeakers on the vehicles are also organized by the Nagar Panchayat, Badrinath from time to time.

VI. That the Nagar Panchayat also earned Rs.75,950.00 (Rupees seventy five thousand nine hundred fifty) during the year 2023-24, through 169 challans done under Anti Littering- Anti Spitting Act 2016, and also earned Rs.14;500.00 through challans under the Plastic Waste Management. Copy of letter dt.20.11.2023 is annexed hereto and marked as ANNEXURE -3 showing the details of collection / earning of fine.

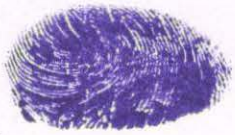
NOTARY
D S Rawat
Gopeshwar
Reg No 08/11/2003
GOVT OF UTTARAKHAND
2024

Abhinav

9. In view of the facts and circumstances as explained hereinabove sincere efforts are taken in compliance of the directions passed by this Hon'ble Tribunal, the same may kindly be accepted by this Hon'ble Tribunal and the deponent hereby undertakes to comply with every direction passed by this Hon'ble Tribunal.

Abhinav

DEPONENT



VERIFICATION

I, the deponent above named do hereby verify and say that the contents of my above report by way of affidavit are true and correct to my knowledge based on record, no part of it is false and nothing material has been concealed there from. The legal submissions are further true as per legal advice received and believed to be true and correct.

Verified by me at Chamoli, Uttarakhand on this 08th day of January, 2024.

Abhinav

DEPONENT

Filed by:

Rahul Verma

[RAHUL VERMA]
Additional Advocate General for State of Uttarakhand
/Respondent
137, Tower No.10, Supreme Enclave,
Mayur Vihar Phase-I,
Delhi-110091
Mobile No. 9717706032
Email- advrahulverma9999@gmail.com

NOTARY
D S. Rawat
Govt. of Uttarakhand
Reg No 08/112003
GOVT OF UTTARAKHAND
08/1/2024

Certified that Shri/Smt. Abhinav Sharma
the deponent is identified by R. S. Rawat
sworn & verified the contents of this
affidavit on Tuesday

75
ANNEXURE-1

Item No. 09 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 06/2023

Priyank Karnatak Applicant

Versus

State of Uttarakhand Respondent

Date of hearing: 06.11.2023

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Respondent: Mr. Rahul Verma, AAG for the State of Uttarakhand
Mr. Mukesh Verma, Adv. for UKPCB (Through VC)

ORDER

1. The issue involved in the OA is in respect of improper functioning of the Sewage Treatment Plants (STPs) at Badrinath.

2. Earlier the joint Committee constituted by the order dated 21.02.2023 had submitted the report on 22.04.2023 and the Tribunal after considering the report on 20.07.2023 had accepted the prayer of the Counsel for State PCB for grant of time to complete and take remedial action.

3. The State PCB was also directed to issue notice to the violators and to calculate the environmental compensation as per law and respondents were directed to take remedial measures and complete sewer line and ensure the operation of STP within a time frame and PCB was required to provide performance data on three established STPs.

4. After the previous order, one report, at the instance of the Chief Development Officer, Chamoli has been placed on record. No report has been filed either by the State PCB or District Magistrate, Chamoli, who were the nodal agency for coordination and compliance in the joint Committee.

5. Learned Counsel appearing for State PCB seeks further short time to file the report.

6. In the circumstances of the case, we allow the prayer and grant one week time to Uttarakhand State PCB to file the report in terms of previous direction and also is respect of performance of STPs particularly on compliance of treated effluents with fecal coliforms as treated water is being discharged into river Alaknanda, subject to deposit of cost of Rs. 10,000/- with the separate Cost Fund, which has been created in the State PCB. Let the cost be deposited within a period of one week.

7. List this matter on 11.01.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

November 06, 2023
Original Application No. 06/2023
SN

ITR UE COPY

दूरभाष (का0): 0135–2676260
फैक्स:0135–2676177

ANNEXULE-2 81

उत्तराखण्ड जल संस्थान

जलभवन' बी–ब्लॉक, नेहरू कॉलोनी, देहरादून।

पत्रांक:5644 /विधि अनुभाग/2023–24/ दिनांक 25/08/23

सेवा में,

वैज्ञानिक अधिकारी,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
गौरादेवी पर्यावरण भवन, 46–बी,
सिडकुल आई0टी0पार्क, सहस्त्रधारा रोड,
देहरादून।

विषयः– मा0 एन.जी.टी., नई दिल्ली में योजित मूल आवेदन सं0–06/2023, Priyank Karnatak V/S State of Uttarakhand में पारित आदेश दिनांक 20.07.2023, के अनुपालन में।

महोदय,

उपरोक्त विषयक अपने पत्र स0–यू0के0पी0सी0बी0/एच0ओ0/स0–183–666/2023/632, दिनांक 17.08.2023 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के साथ एन.जी.टी. नई दिल्ली द्वारा मूल आवेदन स0–06/2023 में पारित आदेश दिनांक 20.07.2023, एंव संयुक्त कमेटी की निरीक्षण आख्या दिनांक 15.04.2023, की प्रति भी संलग्न के रूप मे प्राप्त है। आप द्वारा अपने पत्र में श्री बद्रीनाथ धाम में स्थापित सीवरेज ट्रीटमेन्ट प्लाण्ट के सुचारू संचालन न किये जाने एंव अशुद्वीकृत उत्प्रवाह अलकनंदा में निस्तारित किये जाने के सम्बन्ध में मूल वाद सं0–06/2023, में दिनांक 20.07.2023 को एन.जी.टी. द्वारा पारित आदेशों का उल्लेख किया है। मा0 हरित प्रधिकरण द्वारा दिनांक 20.07.2023 को निम्न आदेश पारित किया है कि–

> **"State PCB is directed to issue notice to the violator and to caiculate the Environmental Compensation as per law. Respondents are directed to take remedial measures and complete the sewer line and ensure the operation of STP within a time frame. PCB need to provide performance data on three established STP. Solid Waste proceasing facility be property guarded to prevent disposal of solid into river/stream."**

2– उपरोक्त के सम्बन्ध में अवगत कराना है कि उत्तराखण्ड जल रांस्थान द्वारा **Ms-Aastha Enviro Engineers Pvt–Ltd, Plot No. 543Y Place City II sce-37, Dist– Gurgaon** के माध्यम से श्री बद्रीनाथ धाम में निम्नवत् 03 एस.टी.पी. का संचालन एंव रखरखाव कराया जाता है कि:–

क0 सं0	एस०टी०पी0 का नाम एवं क्षमता	लाभान्वित क्षेत्र	दिये गये सीवर कनेक्शन
1	1.00 एम0एल0डी, निकट बामणी पुल	माणा टैक्सी स्टैण्ड, देवलोक क्षेत्र, नगर पंचायत क्षेत्र एवं आई०एस०वी०टी0 क्षेत्र	127 घरेलू, 124 अघरेलू
2	0.26 एम0एल0डी, निकट बामणी गांव निकट खाक चौक	बामणी गांव से मुख्य मन्दिर मध्य तक का समस्त क्षेत्र	46 घरेलू, 07 अघरेलू
3	0.01 एम0एल0डी, निकट मन्दिर श्री बद्रीनाथ धाम	सुलभ शौचालय (वर्तमान में क्षतिग्रस्त)	01 अघरेलू

NOTARY D S Rawat

3– श्री बद्रीनाथ धाम में स्थापित तीनों एस.टी.पी. में घरेलू व अघरेलू कुल [illegible] श्री बद्रीनाथ धाम के कपाट बन्द होने के कारण हनुमान चटटी के पास एक [illegible] लगाकर पर्यटकों व अन्य व्यक्तियो का आवागमन को पूरी तरह से प्रतिबन्धित कर दिया जाता है और इस अवधि में श्री बद्रीनाथ धाम क्षेत्र में कोई भी व्यक्ति/पर्यटक निवास नहीं करता है उक्त अवधि में श्री बद्रीनाथ धाम में किसी व्यक्ति/पर्यटक के निवास न करने के कारण एस.टी.पी. का संचालन नही किया जाता है। कपाट खुलने की तिथि से लगभग 10 दिन पूर्व से सम्बन्धित फर्म द्वारा एस.टी.पी. को पुनः संचालन बनाने हेतु कार्यवाही जाती है।

4– संयुक्त निरीक्षण कमेटी द्वारा अपनी निरीक्षण आख्या के भाग–02 में यह उल्लेख किया है कि, श्री बद्रीनाथ धाम के कपाट *माह अक्टूबर–2021 से मई 2022,* तक बन्द होने के कारण पर्यटन भी बन्द रहता है तथा इस दौरान एस.टी.पी. प्रयोग में नही रहते है।

i– **एस.टी.पी. 1.00 एम0एल0डी0 निकट बामणी पुल एस.टी.पी. का संचालन वर्तमान में मानकों के अनुसार किया जा रहा है। जिस अवधि में श्री बद्रीनाथ धाम के कपाट खुले होते है और पर्यटको व नागरिको का वहा आवागमन रहता है तो उस अवधि मेंउक्त एस0टी0पी मानको के अनुरूप संचालित किया जाता है और सीवर का पानी शुद्विकरण के उपरान्त ही अलकनन्दा में छोडा जाता है। जिस दौरान संयुक्त कमेटी ने एस.टी.पी. का निरीक्षण किया था उस समय श्री बद्रीनाथ धाम के कपाट बन्द थे और इस अवधि में पर्यटकों एंव अन्य व्यक्तियों का इस क्षेत्र में आना प्रतिबन्धित था, तथा एस.टी.पी. से जोडे गये घरेलू व अघरेलू सीवर संयोजन प्रयोग में नही थे। श्री बद्रीनाथ धाम के कपाट खुलने से पूर्व ही क्षतिग्रस्त लाईनों का मरम्मत कार्य पूरा कर एस.टी.पी. का संचालन प्रारम्भ कर दिया गया। वर्तमान में 1.00 एम0एल0डी0 एस0टी0पी निकट बामणी पुल सुचारू रूप से कार्य कर रहा है, और मानको के अनुरूप सीवर शुद्विकरण का कार्य कर रहा है।**

ii– **एस.टी.पी. 0.26 एम0एल0डी0 जो की बामणी गांव में श्री बद्रीनाथ धाम के पश्चिम दिशा में स्थित है जिसमे बाजार क्षेत्र के सीवर को जोडा गया है। श्री बदीनाथ धाम के कपाट बन्द होने की अवधि में इससे जोडे गये सीवर संयोजनो का प्रयोग नही होता है। मास्टर प्लान के कार्य के कारण सीवर लाईन क्षतिग्रस्त होने का जो उल्लेख संयुक्त निरीक्षण जांच कमेटी द्वारा अपने रिर्पोट/आख्या में किया गया है वह श्री बद्रीनाथ धाम के कपाट बन्द होने के दौरान का है उस अवधि में सीवर प्रवाह नही था तथा कपाट खुलने से पूर्व ही पी.आई.यू, लोक निर्माण विभाग द्वारा उक्त क्षतिग्रस्त पाईप लाईनो की मरम्मत करा दी गयी है। कपाट खुलने के पश्चात सीवर सीधा एस.टी.पी. मे जा रहा है और शुद्विकरण उपरान्त हीं सीवर अलकनंदा में छोडा जाता है। वर्तमान में भी मानको के अनुरूप एस.टी.पी. सुचारू रूप से कार्य कर रहा है।**

iii– **एस.टी.पी. 0.01 एम.एल.डी. जो की झूला पुल के समीप एंव अलकनंदा की बाये तरफ स्थित है जिसमे सार्वजनिक शौचालय का सीवर संयोजन जोडा गया है जिसे पी.आई.यू, द्वारा श्री बद्रीनाथ धाम मास्टर प्लान विकास कार्यो के अन्तर्गत धवस्त कर दिया गया है। जिस कारण 0.01 एम0एल0डी0 एस.टी.पी. का संचालन वर्तमान में नही किया जा रहा है।**

वर्तमान में श्री बद्रीनाथ धाम स्थित एस.टी.पी. का संचालन सम्बन्धित फर्म द्वारा नियमानुसार किया जा रहा है, और जिस अवधि में श्री बद्रीनाथ धाम के कपाट बन्द होते है तो उस समय सीवर को शुद्विकरण उपरान्त ही अलकनंदा नदी में छोडा जाता है। पी.आई.यू, लोक निर्माण विभाग द्वारा श्री बद्रीनाथ धाम मास्टर प्लान विकास कार्यो के दौरान क्षतिग्रस्त सीवर

NOTARY
[illegible] Rawat
Reg No 08/11/2003
GOVT OF UTTARAKHAND

लाईन को तत्काल समन्वय स्थापित कर मरम्मत करा दिया गया है। श्री बद्रीनाथ धाम के अन्तर्गत समस्त एस.टी.पी. के नमूनों के परीक्षण हेतु एक टैस्टिग लैब भी स्थापित है। जिसके अन्तर्गत समय–समय पर सीवर नमूनों की जांच की जाती है। किसी भी प्रकार का सीवर बिना शुद्वीकरण किये अलकनंदा नदी मे नही छोडा जाता है और उक्त एस.टी.पी. का संचालन मानकों के अनुसार किया जा रहा है।

अतः आख्या सादर प्रेषित है।

भवदीय

(मनीष सेमवाल)
सचिव अप्रैजल

प्रतिलिपिः–निम्नलिखित **को सादर सूचनार्थ प्रेषित।**

1– मुख्य महाप्रबन्धक, उत्तराखण्ड जल संस्थान देहरादून।
2– सचिव प्रशासन, उत्तराखण्ड जल संस्थान देहरादून।
2– जिलाधिकारी, चमोली।
3– महाप्रबन्धक, उत्तराखण्ड जल संस्थान पौडी।
4– अधीक्षण अभियन्ता, उत्तराखण्ड जल संस्थान, चमोली।
5– अधिशासी अभियन्ता, उत्तराखण्ड जल संस्थान चमोली।

सचिव अप्रैजल

Seen
EE 11/09

NOTARY
Dist. Rudraprayag
Reg No 03/11/2003
GOVT OF UTTARAKHAND

84

ANNEXURE-3

कार्यालय नगर पंचायत बदरीनाथ, चमोली।

Email- npbadrinath@gmail.com

पत्राक 317 /21–63/2023–24 दिनॉक 20 नवम्बर 2023

सेवा में,

मुख्य विकास अधिकारी,
चमोली।

विषय :– **मा0 राष्ट्रीय सहित अधिकरण में योजित मूल आवेदन संख्या–06/2023 प्रियांक कर्नाटक बनाम उत्तराखण्ड राज्य में पारित आदेश के अनुपालन आख्या उपलब्ध कराये जाने के सम्बन्ध में।**

महोदय,

नगर पंचायत बदरीनाथ नगर क्षेत्रान्तर्गत किये जा रहे कार्यों की अनुपालन आख्या निम्नानुसार है–

01–कूड़े का संग्रहण :– नगर पंचायत बदरीनाथ द्वारा ठोस अपशिष्ट प्रबन्धन के अन्तर्गत पंचायत के 04 वार्डों (वार्ड सं0–01– बद्रीकाश्रम, 02–नरपुरी, 03–नैगणी, 04–शेषनेत्र,) में डोर–टू–डोर कूड़ा संग्रहण का कार्य पंचायत के कूड़ा वाहनों तथा पर्यावरण मित्रों के माध्यम से किया जा रहा है। नगर क्षेत्रान्तर्गत उत्पन्न होने वाले नॉन बायोडिग्रेडेबल तथा बायोडिग्रेडेबल कूड़े को डोर टू डोर के माध्यम से अलग–अलग लिया जाता है।

वर्ष 2023–24 में माहवार उत्पादित कूड़े का विवरण–

क0स0	माह	सूखा	गीला	कुल
01	अप्रैल	3	1	4
02	मई	10.2	7.8	18
03	जून	11.52	7.68	19.2
04	जुलाई	12.5	7.8	20.3
05	अगस्त	9.1	6.07	15.17
06	सितम्बर	19.5	5.5	24.0
07	अक्टूबर	7.5	19.5	27
08	नवम्बर	25	11	36
योग		**98.30**	**66.35**	**164.65**

02–यूजर चार्जेस :– नगर पंचायत बदरीनाथ द्वारा नगर क्षेत्रान्तर्गत घरों/प्रतिष्ठानों से डोण्र टू डोर के माध्यम से प्रयोक्ता शुल्क/यूजर चार्जेज के रूप में वर्तमान वर्ष 2023–24 में अतिथि तक रू0 459910.00 (चार लाख उनसठ हजार नौ सौ दस रू0 मात्र) की आय अर्जित की जा चुकी है।

03–कूड़े का परिवहन :– नगर पंचायत बदरीनाथ द्वारा नगर क्षेत्र में डोर–टू–डोर कूड़ा एकत्र कर कूड़ा वाहनों तथा पर्यावरण मित्रों के माध्यम से उठाये गये कूड़े को एकत्र कर हाथ गाड़ी तथा कट्टों माध्यम से कूड़ा वाहन में डालकर कंचन गंगा के निकट नगर पंचायत के ट्रेंचिंग ग्राउण्ड में ले जाकर गीले कूड़े को कम्पोस्ट पिटों के माध्यम से कम्पोस्टिंग की जाती है तथा सूखे कूड़े को कॉम्पैक्टर के माध्यम से कॉम्पैक्ट किया जाता है।

NOTARY
D S R 6/11/2024
Area Gc
Reg No 08
GOVT

04–कूड़े का निपटान :– नगर पंचायत बदरीनाथ द्वारा नगर क्षेत्रान्तर्गत उत्पन्न कूड़े को सूखे कूड़े को अलग–अलग कर कॉम्पैक्ट कर पुर्नचक्रण हेतु विक्रय किया जा रहा है। नगर पंचायत बदरीनाथ द्वारा वर्ष 2023–24 में अतिथि तक विगत वर्ष के अवशेष, ग्राम माण से एकत्र सूखे कूड़े तथा वर्ष 2023–24 में कॉम्पैक्ट कूडे से कुल 98.30 टन सूखे कूड़े से विकय कर 769447.00 (सात लाख उनसत्तर हजार चार सौ सैन्तालिस रू0) मात्र की आय की जा चुकी है। तथा गीले कूडे की कम्पोस्ट पिटों के माध्यम से कम्पोस्टिंग की जाती है। ठोस अपशिष्ट प्रबन्धन के अन्तर्गत ट्रैचिंग ग्राउण्ड का निर्माण काय पूर्ण किया जा चुका है।

05–प्रचार–प्रसार/जनभागीदारी :– नगर पंचायत बदरीनाथ द्वारा समय–समय पर स्वच्छता अभियान चलाकर कूड़ा एकत्र किया जाता है, तथा नगर क्षेत्रान्तर्गत जनजागरूकता रैली एवं पेन्टिग प्रतियोगिता, वॉल पेन्टिग, प्रचार प्रसार, समाचार पत्रों के माध्यम से प्रचार प्रसार, होल्डिंग के माध्यम से प्रचार तथा पंचायत के वाहनों से प्रचार किया जाता है।

06–नगर पालिका द्वारा वित्तीय वर्ष 2023–24 में Anti Littering - Anti Spitting act 2016 तथा प्लास्टिक अपशिष्ट प्रबन्धन के तहत निम्न चालान कर अर्थदण्ड वसूला गया है।

क्र0सं0	Anti Littering - Anti Spitting act 2016		प्लास्टिक अपशिष्ट प्रबन्धन के तहत	
	चालानों की संख्या	वसूला गया जुर्माना	चालानों की संख्या	वसूला गया जुर्माना
01	169	75950	08	14500

अतः सूचना सादर सेवा में प्रेषित है।

संलग्नः– यथोपरि।

भवदीय,

अधिशासी अधिकारी,
नगर पंचायत बदरीनाथ।

प्रतिलिपिः– उपजिलाधिकारी जोशीमठ/प्रभारी अधिकारी को सूचनार्थ प्रेषित।

अधिशासी अधिकारी
नगर पंचायत बदरीनाथ

Verified that Shri/Smt. ... the deponent ... Sworn at ... Affidavit at ...

Advocate ... Gopeshwar Chamoli

TRUE COPY

Abhinav

NOTARY ... Gopeshwar ... Reg No ...

5/6/2024